

SHRI BHUPESH GUPTA (West Bengal): Sir, in the course of the day...*(Interruptions)* ...it is not difficult for the Government to get the information. In the course of the day it is possible for the Government to get the information. What you see in the papers is simply shocking. We cannot take it up now because there is a calling attention motion, an important one, pending. Now, Sir, I think he should be fair to the House and it would be better, if the Home Minister comes here and makes a statement. What is happening in this country? We have to speak here today and the Lok Sabha is not there and we cannot even take note of it?

MR. DEPUTY CHAIRMAN: Yes, Mr. Makwana you make that statement today.

SHRI BHUPESH GUPTA: There is lathi-charge and there are arrests under the National Security Ordinance. When the Home Minister was speaking, he gave the assurance that nobody will be arrested for legitimate agitation. But in Tamil Nadu somebody has been arrested. In other places people are being arrested. We want a statement. I do not know what business you conduct. As you like you can do it. But you also have this thing.

SHRI YOGENDRA MAKWANA: Whatever information I will get in the course of the day, I will place before the House.

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE'

Serious situation in Assam arising out of the Mass Satyagraha on the "Foreigners' Issue" and the alleged atrocities committed by the police and the CRPF on the Satyagrahis resulting in death and ^{inquiry} large number of persons.

SHRI AJIT KUMAR SHARMA (Assam): Sir, I beg to call the atten-

tion of the Minister of Home Affairs to the serious situation in Assam arising out of the mass satyagraha on the "foreigners' issue" and the atrocities committed by the police and the C.R.P.F. on the satyagrahis resulting in death and injury to a large number of persons.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, with your permission, I want to add a few more lines to the statement which I have already circulated to the hon. Members.

At the outset, I would like to say that while the Government is fully aware of the genuine apprehensions of the people in Assam, we are distressed to note that the atmosphere created by the prolonged agitation has resulted in loss of innocent lives. The agitation spread over a year now has done incalculable harm to Assam and other States and Union Territories in the region. It has jeopardized the economic well-being of Assam and caused great hardships to the common people. Assam situation was discussed in the House on the 26th and 27th November when the Assam Budget was considered. In his reply Home Minister had informed the House that a suggestion was made, at the meeting of Leaders of Opposition Parties in Parliament convened by Home Minister on the 24th November, 1980, that a combined meeting of the Government, Leaders of Opposition parties/Groups in Parliament and All Assam Students Union and All Assam Gana Sangram Parishad be called for discussing the problem. The Hon'ble Members would recall that the Home Minister had mentioned that the Government had accepted this suggestion and was proposed to hold the meeting on the 29th November, 1980 at Delhi and an invitation was sent accordingly to the All Assam Students Union and All Assam Gana Sangram Parishad but they spurned this offer and put pre-condi-

tions. They stated that the proposal for talks with the Government would be considered only if Government makes announcement accepting 1951 as base year and 1951 National Register of Citizens and 1952 Electoral Rolls as the basis for detection of foreign nationals. They further wanted that the Government's decision announced on the 17th October, 1980 to start detection of foreign nationals who came after March 25, 1971, should be withdrawn if there are to be any "fruitful" discussions.

It is regrettable that instead of responding to the call given by the Government and the Leaders of the Opposition, agitators chose to draw up a programme of mass satyagraha from 18th to 30th December in front of offices of Deputy Commissioners, Sub-Divisional Officers, Block Development Officers and to continue blockade on the Ex-State despatch of crude oil, petroleum products and forest produce. They went so far as to state that if the Government remained silent during this period, they would consider launching next phase of agitation which may include hunger strike, civil disobedience movement including refusal to pay taxes.

The renewed phase of agitation which was started on the 18th December, has resulted in large scale violence by unruly mobs indulging in pelting of stones etc. Government offices and houses of officers have been ransacked, railway tracks and private property have been targets of bomb explosion. Public property has been destroyed and damaged. Number of police officials including S.P. Now-gong, Commandant of Madhya Pradesh Special Armed Force have been injured. To control the situation and prevent loss of life and property and instil confidence in the law abiding people of Assam, the police had to resort to use of force at some places. As a result, seven persons are reported to have died, according to information received from the State Government.

As the Members are aware, the State was under President's Rule for almost a year. A new Ministry was installed on the 6th December. Ever since assuming office, the State Government has been making all efforts to restore normalcy in the State. Appeals made by the Chief Minister and her Cabinet colleagues have gone unheeded. It is unfortunate that agitators have taken an unbending attitude and are not prepared to accept any settlement unless it is on their own terms.

Government, as the Members are aware, have been exploring all avenues to find an early solution to the problem and have spared no efforts in this direction. It has always believed in solving the problem through discussions and has kept its doors open.

MR. DEPUTY CHAIRMAN: Mr. Sharma, only five minutes have been given to you.

SHRI AJIT KUMAR SHARMA: Mr. Deputy Chairman, Sir, after listening to the statement from the Minister of State for Home Affairs, once again I am convinced that the Government has been trying to evade the situation rather than facing it. First of all, let me remind the House of a very important statement made by the Lt. Gen. Mr. E. A. Vas GOC-in-C Eastern Command. He has said:

"Assam is the most important challenge that has arisen in the country after 1974—and this challenge should be met quickly, intelligently and wisely. Unless the problem is immediately solved, some of the foreign countries will certainly try to take advantage of the situation."

Now, Sir, instead of meeting the situation intelligently and wisely and quickly, the Government has adopted a policy of drifting and has been allowing the movement and the agitation to continue so that the people will be put to a desperate position.

[Shri Ajit Kumar Sharma]

Instead of tackling the foreign nationals' issue, what the Government is doing is that they want to deny the very existence of foreigners. Only yesterday, the Government has clamped special powers in Assam at 9.30 P.M. They have issued an order to the Editors not to publish any news without the prior approval of the Government of Assam. As a result, the papers have stopped publication in Gauhati. This is another emergency clamped in Assam in the name of preventing communal disturbances. Sir, the most significant thing is that they have said that they want these controls in order to prevent communal trouble. They have stopped all news on the movement regarding the existence of foreigners in Assam. After admitting the existence of large scale foreign nationals in this House and in the other house for 15 months the Government has come out with a statement questioning the very presence of foreign nationals. Now, they question the very presence of foreign nationals. It is absolutely clear from the statement of the Government that they do not want to solve the issue. They want to deceive the people and also the whole country.

Now, Sir, during the last 3 or 4 months, the CRP forces have been stationed in all the towns and the villages. They have attacked and killed people. During the last 3 months, they have killed as many as 23 persons in different places when people were staging peaceful satyagraha and wanted to violate only section 144. The other day, I was in Gauhati along with some of my colleagues of this House. We found...

MR. DEPUTY CHAIRMAN: You have one minute more.

SHRI AJIT KUMAR SHARMA: Sir, there I found how the CRP Forces have been behaving. They attack

even small children. They have attacked the Bar Association library. They attacked the lawyers while meeting inside the Bar Library. They have not spared even the hospitals and their patients. This is how they have been behaving. As one of the very old lawyers and a freedom fighter told us, at Gauhati this is something like that of an occupation army. This is the type of behaviour of the CRP Forces in Assam. This is how things are going on in the whole of Assam. Now I would like to ask the Government why they have not been able to succeed in the negotiations. The other day, I met the Home Minister. I have written a letter also to him.

MR. DEPUTY CHAIRMAN: Now, your time is over. Please take your seat.

SHRI AJIT KUMAR SHARMA: I will have to put my questions.

MR. DEPUTY CHAIRMAN: Mr. Warjri is not here. Now, Mr. Biswa Goswami.

SHRI AJIT KUMAR SHARMA: I am the Mover. The questions must be allowed.

MR. DEPUTY CHAIRMAN: No, please. I have told you. You have said everything that you wanted to say. Please co-operate with the Chair.

SHRI AJIT KUMAR SHARMA: The questions must be allowed.

MR. DEPUTY CHAIRMAN: Now, Mr. Biswa Goswami.

SHRI AJIT KUMAR SHARMA: Sir...

MR. DEPUTY CHAIRMAN: No, no. It will not go on record.

Shri Ajit Kumar Sharma (*Continued to speak.*)

MR. DEPUTY CHAIRMAN: You please take your seat. It is not

going on record. Now, Mr. Biswa Goswami. You will have three minutes. Please put only questions. Do not make a statement.

Shri Ajit Kumar Sharma (*Continued to speak*).

MR. DEPUTY CHAIRMAN: You take your seat. You are repeating the same thing. It is not going on record. Mr. Goswami, you please put your questions. The Minister will reply at the end. (*Interruptions*). This is the decision of the House.

MR. DEPUTY CHAIRMAN: He is going on repeating the same thing—What else has he said during all these ten minutes? He has not put a single question. (*Interruptions*).

SHRI DINESH GOSWAMI (Assam): The people of Assam are being killed. (*Interruptions*). If this is the behaviour, we will not allow the proceedings to go on. We want to co-operate. But what is this? We will not allow to proceed. (*Interruptions*).

THE LEADER OF THE HOUSE (SHRI PRANAB KUMAR MUKHERJEE): Sir, this is most unfair. What ever is decided in the meeting of the leaders, if individual Members want to flout, we cannot allow it. If the individual Members want to hold the House to ransom, we cannot allow it. (*Interruptions*).

SHRI DINESH GOSWAMI: We assure you, Sir, that we will complete the list... (*Interruptions*).

SHRI PRANAB KUMAR MUKHERJEE: I can tell you that not a single

public importa?ice S

Member of yours will be allowed to speak, if you behave in this way, (*Interruptions*).

MR. DEPUTY CHAIRMAN: Please take your seats.

SHRI KALYAN ROY (West Bengal): The whole trouble started because of the... (*Interruptions*).

MR. DEPUTY CHAIRMAN: Please take your seat, Mr. Kalyan Roy.

संसदीय कार्य मंत्रालय में राज्य मंत्री
(श्री सीताराम केसरी) : डिप्टी चेयरमैन
साहब अभी कुछ देर पहले सभी दलों के
नेताओं के बीच चेयरमैन साहब के सामने
यह निर्णय हुआ था कि एक घंटे के अन्दर
कालिंग अटेंशन समाप्त कर दिया जायेगा ।
(*Interruptions*) मुझे कहने दीजिये ।

SHRI BHUPESH GUPTA (West Bengal): Sir, why is he bringing in the netas all the time? (*Interruptions*).

श्री सीताराम केसरी : सभी दलों के
प्रतिनिधि वहाँ उपस्थित थे, माथुर साहब
भी थे, भूपेश दा भी थे ।

SHRI U. R. KRISHNAN (Tamil Nadu): We were not invited.

MR. DEPUTY CHAIRMAN: Mr. Krishnan, may I tell you... (*Interruptions*). Let me tell him that your leader was invited but I am sorry to say that your party did not attend it. You inquire from your leader and do not stand up. Where; was your leader? He is always absent from the House and then you blame the Chair. I am very sorry. (*Interruptions*). Please allow Mr. Sitaram Kesri to speak.

SHRI PRANAB KUMAR MUKHERJEE: You always take the House for granted.

श्री सीताराम केसरी : अगर व्यक्ति
के आधार पर कोई बात होगी तब तो सदन के

[श्री सीताराम केसरी]

चलने में आप कठिनाई उपस्थित कर सकते हैं, मगर मेरा निवेदन है कि जो निर्णय बिजनेस एडवाइजरी कमेटी में सभी दलों के नेताओं ने उपस्थित होकर लिया उसको नहीं मारेंगे तो कष्टदायक है। मेरा निवेदन है कि शर्मा जी जिस तरह से समय ले रहे हैं वैसे नहीं लेना चाहिए। मैं नहीं कहता कि आसाम का मसला कम महत्वपूर्ण है, हम उसे कम महत्वपूर्ण नहीं समझ रहे हैं, लेकिन जो निर्णय हुआ है उसको मानना चाहिए।

SHRI KALYAN ROY: He was not there.

MR. DEPUTY CHAIRMAN: He was there.

SHRI DINESH GOSWAMI: Sir, he has been asking questions. (*Interruptions*)

MR. DEPUTY CHAIRMAN: Mr. Dinesh Goswami, let me tell you that he has not said anything new. He is going on repeating the same thing. You cannot go on as long as you like in this way.

SHRI KRISHNA CHANDRA PANT (Uttar Pradesh): Sir, today we have a lot of business to take up and this business can be taken up only with the co-operation of both the sides of the House.

MR. DEPUTY CHAIRMAN: Yes, yes.

SHRI KRISHNA CHANDRA PANT: May I complete? A lot of time is being taken up in discussing this matter. I would say that Mr. Sharma's agitation in this matter is natural and you might allow him to put the questions and he may co-operate by putting the questions briefly.

MR. DEPUTY CHAIRMAN: Perhaps you were not present here. Do you know how many times he has been telling the same thing?

SHRI KRISHNA CHANDRA PANT: I am not blaming you but instead of getting into a wrangle, let him ask the questions. I have been + here from the very start.

SHRI BHUPESH GUPTA: Sir, I wish to say that Mr. Sharma should be allowed to ask questions.

MR. DEPUTY CHAIRMAN: All right.

SHRI BHUPESH GUPTA: You assume things. As far as the leader is concerned, the less said the better. I was horrified to see the List of Business. I came a little late, towards the end, but since all friends wanted to have it that way, I did not know...

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, we were just starting when you came.

SHRI BHUPESH GUPTA: Don't give that impression. I got a telephone call that the Chairman has called a meeting. I did not know what the meeting was for. I was late but it happened what you have said...

MR. DEPUTY CHAIRMAN: No, you were there. SHRI BHUPESH GUPTA: At least, I would ask the Opposition leaders not to go to the meeting unless the agenda is circulated so that they may discuss amongst themselves as to what stand they should take. As far as today is concerned, we can somehow manage. Mr. Sharma should be allowed to speak.

SHRI PRANAB MUKHERJEE: I will take one minute, Sir. The whole thing came out of a request of the Opposition leaders to me yesterday that we must adjourn at 8.30 and that they will co-operate with us; otherwise, we would have completed two items of the business yesterday. I conceded to the request of the Opposition leaders. It is not on my own. Even some of my colleagues, told.

including yourself, that the same thing would happen and it would be repeated. But I trust on the words of the Opposition leaders. Now, Mr. Bhupesh Gupta may not have been there but Mr. Shahi was there. Mr. Nanda was there, Mr. Manubhai Patel was there and all of them requested me -and thereafter according to their suggestion, the meeting was arranged in the morning in the room of the Chairman and there also we decided it. Now, if individual Members belonging to some parties want to defy their leaders, it is for them to decide. So far as I am concerned, I was given the understanding like this; Mr. Dinesh Goswami was present there and he also said...

SHRI DINESH GOSWAMI: No, I was present... (*Interruptions*).

SHRI PRANAB MUKHERJEE: No, I am on my legs. You cannot interrupt. Therefore, the whole thing came out of the trust which I had on them and I took the leaders of the various groups on their words. It is unfortunate that some individual Members speak something in the meeting of the chamber and decide something in the Business Advisory Committee and when they come to the House, they completely change it. No business can be transacted in this way. If the hon. Members do not want to cooperate, it is for them to decide, but whatever we decided. I would request the leaders to strictly adhere to it otherwise, in this way, no business can be transacted.

SHRI MURASOLI MARAN (Tamilnadu): Mr. Deputy Chairman, you know what happened in the room of the Chairman. You should permit me. Sir... (*Interruptions*). What is the meaning of the meeting of the party leaders? We understood something and then we are not paid heed to. Why should you call the meeting of the party leaders? You can dispense with it.

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SHRI BHUPESH GUPTA: Sir, I do not disbelieve Mr. Pranab Mukherjee. Generally, Mr. Pranab Mukherjee, when a request is made, calls a meeting. So what he has said, I am not at all disputing. But some procedures are there. Now he said that certain individual Members say something. Anyway, for the future, I have got two suggestions. One is that Mr. Sharma should be allowed to speak...

MR. DEPUTY CHAIRMAN: How much time you think is proper?

SHRI BHUPESH GUPTA: And secondly — ■,

MR. DEPUTY CHAIRMAN: How much time should I allow him? How much time you want Mr. Sharma?

SHRI AJIT KUMAR SHARMA: By this time I would have finished whole of my speech and much more.

MR. DEPUTY CHAIRMAN: You take two minutes; put your questions only.

श्री लाडली मोहन निगम (मध्य प्रदेश) :
यह तरीका नहीं है। आप गुस्सा न हों।
आज के बाद पता नहीं क्या होगा।

श्री उपसभापति : मैं गुस्सा नहीं हो
रहा हूँ।

I am only speaking loud to make him hear.

SHRI AJIT KUMAR SHARMA: The basic question is, the students have said that determination of foreigners cannot be based on linguistic or communal consideration. They have said, we have absolutely no intention of harassing the *bona fide* Indian nationals. We have made it clear in the beginning that foreigners should be detected on the basis of the Constitution and the laws of the land as they exist today including the Citizenship Act, the Passport Act,

[Shri Ajit Kumar Sharma]

the Foreigners Act, etc. In doing so, the NRC of 1951 and the electoral roll of 1952 may be made use of. Now, Sir, the Home Minister has said...

MR. DEPUTY CHAIRMAN: Don't read what Home Minister said. You put your questions.

SHRI AJIT KUMAR SHARMA: It is a relevant question.

MR. DEPUTY CHAIRMAN: I do not allow this. Please put your questions. All these points are known to everybody.

SHRI AJIT KUMAR SHARMA: I am putting questions only. What has stood in the way of the Government agreeing to this formula of the students? They are insisting primarily on detection. I would ask the hon. Home Minister and will the hon. Home Minister reply?

Sir, 'secondly, when is the hon. Home Minister going to withdraw the CRP forces from Assam and when he is going to make an enquiry into the atrocities committed by the CRP? These are the two questions and I would like these questions to be answered by the hon. Home Minister.

SHRI BISWA GOSWAMI (Assam): Sir I rise with a heavy heart. I would beg to submit that in Assam, a reign of terror has been let loose by the CRP and the Government. When the Opposition parties sitting with the representatives of the Government decided to hold tripartite talks, when the movement leaders sent some of their representatives to Delhi for the purpose of eliciting opinion, when they had expressed a desire to solve the problems through negotiations, at that time the Government resorted to repressive measures in the State of Assam. Sir, I do not know what prompted the Government to take such massive repressive measures in -Assam in this manner. Has the Gov- I eminent declared a war on the people of Assam? Do they consider that

public importance

Assam is not a part of India? Sir, many innocent satyagrahis are being killed daily in Assam. If you see the newspapers you will find that people are being killed daily, unnecessarily, in Assam. The CRP has been deployed to assault people. Even the passers-by are being assaulted. The Cotton College hostel was raided, similarly, in Jorhat student hostels were raided. What is ' the purpose behind this? Does the Government want to make the foreign nationals issue in Assam, a law and order question? Does the Government want to make it a law and order question and solve it accordingly? I would like to know from the hon. Home Minister. (Time-bell rings) Sir, I have just started.

MR. DEPUTY CHAIRMAN: You have taken three minutes.

SHRI BISWA GOSWAMI: Sir, Assam is burning. I am very sorry, Sir. There is no realisation here.

MR. DEPUTY CHAIRMAN: If we go on like this, we will not be able to complete the Business, I said it yesterday and I am saying it today also. Now, please sit down.

SHRI BISWA GOSWAMI: Sir I have just started.

MR. DEPUTY CHAIRMAN: You have already put so many questions. Please sit down now.

SHRI BISWA GOSWAMI: I have started with the questions.

MR. DEPUTY CHAIRMAN: You have already taken three minutes.

SHRI BISWA GOSWAMI: I will put questions only, specific questions.

MR. DEPUTY CHAIRMAN: You have already put so many questions. Please sit down.

SHRI BISWA GOSWAMI: Sir, the question is, does the Government want to solve the foreign nationals issue on the basis of the provisions of the Constitution? Does the Gov-

ernment want to solve the foreign nationals issue on the basis of *^{nc} Constitution and the laws of the land? The movement leaders have said that this problem should be solved on the basis of the provisions of the Consti- , tution. What prevents the Government from accepting this suggestion of the movement leaders?

MR. DEPUTY CHAIRMAN; Please take your seat now. Mr. Ladli Mohan Nigam.

SHRI BISWA GOSWAMI; Sir, in the end, I would like to put only one question.

MR. DEPUTY CHAIRMAN; You have already put many questions. Do not repeat them.

SHRI BISWA GOSWAMI: I am putting only one question. Why are the people being killed unnecessarily? In the past also, a satyagraha was launched. But there had been no incidents of violence. Why has the Government resorted to firing on the peaceful satyagrahis? Sir, my question is,...

MR. DEPUTY CHAIRMAN: Please take your seat. If we go on like this, the whole schedule of Business will go away.

SHRI BTSWA GOSWAMI: Sir, I would like to know whether the Government is going to withdraw these repressive measures and start negotiations with the movement leaders by creating a congenial atmosphere in the State of Assam. Does the Government know the consequences which may follow from this reckless policy of repression that the Government has adopted? Does the Government know this?

MR. DEPUTY CHAIRMAN: Yes, Mr. Ladli Mohan Nigam.

SHRI BISWA GOSWAMI: I want to know all this from the Home Minister.

श्री लाडली मोहन निगम : उपसभापति महोदय, मैं आज शायद जितना दुःखी हूँ उतना अपने जीवन में पहले कभी नहीं था। मुझे आज दिखाई दे रहा है कि क्षितिज पर क्या हो रहा है। मेरा ऐसा कहने का कुछ आधार रहा है। मैं श्री दिनेश गोस्वामी और श्री अजित कुमार शर्मा के साथ उस घटनास्थल पर गया था जहाँ पर आज ये सारी घटनाएँ हो रही हैं। सभापति महोदय ने यह कबूल किया था कि आखिरी रोज इस मामले को सदन में रखेंगे। आसाम में आज बहुत गम्भीर स्थिति उत्पन्न हो गई है। आज वहाँ पर जो भाषा बोली जा रही है, शायद उसका गृह मंत्री जी को भी पता नहीं है। वहाँ पर तीन बड़ी गम्भीर घटनाएँ हो चुकी हैं। वहाँ से अखबारों का आना भी बन्द हो गया है। इसका क्या कारण है, इसको सरकार को साफ तौर पर बताना चाहिए इसका भी जवाब मंत्री महोदय को देना चाहिए कि कल रात से उन पर सेंसर क्यों लगाया गया है ?

श्री उपसभापति : आप संश्लेष में सवाल पूछिये।

श्री लाडली मोहन निगम : श्रीमन्, मैं अपने आप से और सरकार से और सदन से पूछना चाहता हूँ कि इस प्रकार की स्थिति में हमारी उपयोगिता क्या रह गई है ? मैं गृह मंत्री जी से पूछना चाहता हूँ कि आप लोगों की वहाँ के विद्यार्थियों से, गण संग्राम परिषद् और आसू से जो गोलमेज बैठक हुई थी और उन लोगों ने आप से जो बातचीत की और आप लोगों ने और आन्दोलनकारियों ने जो फार्मूला मान लिया था उसको कार्यान्वित करने में क्या अड़चन है। क्या आप कोई भी ऐसा उदाहरण दे सकते हैं जिसमें आसाम में आन्दोलन चलाने वाले किसी भी आदमी ने यह कहा हो कि हिन्दुस्तान की धरती पर जो पैदा हुआ है। या हिन्दुस्तान में पैदा हुए किसी भी व्यक्ति को वहाँ से निकाल दिया जाय ?

[श्री लाडली मोहन निगम]

मैं समझता हूँ कि सरकार ने अपनी नालायकी से यह स्थिति पैदा कर दी है और आज यह विदेशी का झगड़ा खड़ा हो गया है। मैं एक बात यह भी याद दिलाना चाहता हूँ कि यह मामला आज का नहीं है। मौजूदा प्रधान मंत्री के पिता जी जब हमारे देश के प्रधान मंत्री थे तो उनके जमाने में यह मामला तय हुआ था। उस जमाने में कोई मलिक साहब डायरेक्टर जनरल हुआ करते थे। वे सी० आई० डी० विभाग में थे। उन्हीं दिनों कोई विश्वनाथन् साहब गृह सचिव थे। उनके जमाने में एक फार्मूला तय हुआ था। नेहरू लियाकत पेट के बाद एक पी० आई० पी० स्कीम तय हुई थी। इस पाकिस्तानीज इन्फिल्ट्रेशन प्रिवेंशन स्कीम के बारे में कहा जाता है कि सन् 1964 तक अमल में आई। मैं जानना चाहता हूँ कि इस स्कीम पर कितना खर्च किया गया और उसके चलते कितने विदेशियों की सूचना उस वक्त हो चुकी थी? आपको यह जानकर ताज्जुब होगा कि अब सारी कोशिश यह की जा रही है कि इस आन्दोलन को साम्प्रदायिक रूप दे दिया जाय। तीन लाख अस्सी हजार विदेशियों की गणना हो चुकी थी। आपको यह बाजे हो कि उनमें 70 फीसदी हिन्दू थे। उनमें सिर्फ मुसलमान ही नहीं थे। ऐसी स्थिति में यह जो कोशिश की जा रही है कि इसको साम्प्रदायिक रूप दे दिया जाय, मैं चाहता हूँ कि इसका साफ जवाब दिया जाय। यह जो पी० आई० पी० स्कीम थी इसको क्यों खत्म किया गया? मैं चाहता हूँ कि आन्दोलनकारियों के साथ आपकी जो बातचीत हुई और उनके नेताओं ने जो फार्मूला स्वीकार किया, क्या आप उससे सदन को अवगत कराएंगे? उन लोगों से जो बातचीत हुई, आसू और अन्य नेताओं से बातचीत में जो आधार शिला तय की गई, क्या उसमें आप सदन को अवगत कराएंगे? मैं इस संबंध में कुछ उदाहरण देना चाहता हूँ। मुझे जो सूचना मिली है उसमें मैं वहाँ के अफसरों का नाम लेना नहीं चाहता हूँ

क्योंकि वे बेचारे यहाँ पर अपनी सफाई नहीं दे सकते हैं। आप जानते हैं कि हमारे गृह मंत्री जी आसाम तशरीफ ले गये थे और उन्होंने वहाँ पर सन् 1967 तक की बात कही थी। अगर मेरी बात गलत हो तो वे कह दें कि यह गलत है। लेकिन मैं यह कहना चाहता हूँ कि अब तक जो बातचीत हुई है उसमें आपको विदेशियों की भाषा तय करनी है। आप विदेशी किस को मानते हैं?

उपसभापति महोदय, मैं सवाल ही पूछ रहा हूँ, भाषण नहीं कर रहा हूँ।

श्री उपसभापति : हो गया। आप सवाल पूछिये।

श्री लाडली मोहन निगम : मैं कह रहा हूँ कि ...

श्री उपसभापति : पूछिये और समाप्त कीजिये।

श्री लाडली मोहन निगम : मैं यह कह रहा था कि पता ...

श्री उपसभापति : इस पर बहुत बहस हो चुकी है। भाष कीजिये और समाप्त करिये।

श्री लाडली मोहन निगम : पता नहीं नया साल देखने को मिलेगा या नहीं मिलेगा।

श्री उपसभापति : इस पर बहुत बहस हो चुकी है। आप समय का भी ध्यान रखिये।

श्री लाडली मोहन निगम : मैं आपसे कह रहा हूँ कि आप कहीं कोई आधार तय करने वाले थे। यह क्या आधार है। उस आधार के लिये मैं यह कहना चाहता हूँ कि वहाँ के आन्दोलनकारी नेताओं को 1961 तक कोई गुरेज नहीं। 1961 और 1971 के बीच में भी ...

श्री उपसभापति : समाप्त कीजिये ।

श्री लाडली मोहन निगम : सिर्फ सवाल उनका यह है कि आप विदेशी नागरिकों की शिनाख्त करेंगे या नहीं । विदेशी नागरिकों की अगर आपको शिनाख्त करनी है तो वह किस आधार पर आप करेंगे ।

श्री उपसभापति : कृपया समाप्त कीजिये । हो गया । डा० भाई महावीर ।

श्री लाडली मोहन निगम : मैं समाप्त कर रहा हूँ ।

श्री उपसभापति : हमारे पास समय नहीं है ।

श्री लाडली मोहन निगम : एक भी शब्द और गैर-जरूरी कहा है तो ...

श्री उपसभापति : मैं जानता हूँ कि दिन भर आप रिलेवेन्ट बात कहते हैं परन्तु हम करें क्या हमारे पास समय नहीं है अन्यथा आपका भाषण सब सुनना ...

श्री लाडली मोहन निगम : मैं भाषण नहीं दे रहा हूँ । मैं पूछना चाहता हूँ कि 1961 और 1971 के बीच की क्या कोई मियाद तय करने की योजना है और शिनाख्त का क्या आधार तय किया गया है । राष्ट्रीय ...

श्री उपसभापति : वह सब बात हो गई लाडली जी । आपका समय खत्म हो गया । यह सब कुछ स्टेटमेंट में आ चुका है । उसी को आप बार-बार पूछते हैं ।

श्री लाडली मोहन निगम : राष्ट्रीय ...

श्री उपसभापति : इसका जवाब आ चुका है ।

श्री लाडली मोहन निगम : वहाँ के लोग जो आन्दोलन कर रहे हैं ...

श्री उपसभापति : आप समाप्त कीजिये । डा० भाई महावीर ।

श्री लाडली मोहन निगम : उपसभापति महोदय, मैं आखिर में कहना चाहता हूँ और जैसा कि मैंने शुरू में अर्ज किया कि इससे ज्यादा और क्या हो सकता है कि आज आप यहाँ पर हम लोगों की जुबान भी बन्द कर लेना चाहते हैं । कर दीजिये । मैं इतनी ही बात बहुत अदब के साथ निवेदन करना चाहता हूँ कि 14-15 तारीख की दरम्यानी रात को इन्हीं गुंबजों के नीचे हमारी आजादीकी घोषणा हुई और इससे बड़ा दुर्भाग्य और क्या हो सकता है कि 33 वर्ष कल-परसों की दरम्यानी रात को हमने आजादी का कल किया है और इस बात का सबूत है तिनसुखिया, तेजपुर गांव और नये गांव, जहाँ पर कल इसलिये सत्याग्रही गिरफ्तार नहीं किये गये क्योंकि वे गिरफ्तारी देना चाहते थे और आपके पास जगह नहीं थी इस वास्ते ...

श्री उपसभापति : कृपया समाप्त कीजिये ...

श्री लाडली मोहन निगम : अगर यह नये गांव की जो घटना है यह गलत है ...

श्री उपसभापति : बस हो गया । डा० भाई महावीर । आप कृपया केवल सवाल पूछिये ।

डा० भाई महावीर (मध्य प्रदेश) : मैं सवाल ही पूछ रहा हूँ । श्रीमन् भैया पहला

(Interruptions)

श्री उपसभापति : एक घंटे में यह बहस समाप्त हो जाती है । जब यह समय हो जायेगा तो किसी को नहीं पुकारा जायेगा ।

डा० भाई महाबोर : मंत्री जी ने अपने बयान में हिंसा की घटना का जिक्र किया । मैं यह जानना चाहता हूँ कि कल को अखबारों में जो आन्दोलन की खबर छपी है, हिन्दुस्तान टाइम्स में जो छपा है उसको मैं कोट कर रहा हूँ यह गोहाटी का समाचार है कि :

"The police ordered the group which was absolutely peaceful to disperse within two minutes and immediately burst gas shells and then resorted to lathi charge."

3 हजार के मजमे में जो सत्याग्रह करने आये तो उनको पुलिस ने कहा कि आप चले जाइये और टियर गैस छोड़ना और लाठी चार्ज करना उन्होंने शुरू कर दिया । मैं जानना चाहता हूँ कि यदि इस समाचार में कुछ भी सच्चाई है तो वह कौन सा कानून है जो पुलिस को सत्याग्रह करने के लिये आये हुए लोगों पर लाठी चार्ज करने का अधिकार देता है । वे अपने आपको गिरफ्तारी के लिये पेश कर रहे हैं । आप उनको गिरफ्तार कीजिये, उन पर मुकदमा बनाइये, और उनको ज्यादा से ज्यादा सजा दी जाय कानून के मुताबिक लेकिन इंडियन पेनल कोड की किस धारा के अन्दर यह अधिकार पुलिस को मिला है कि जो कानून को तोड़कर अपने को गिरफ्तारी के लिये पेश कर रहे हैं उनको गिरफ्तार करने के बजाय आप सड़कों पर उनको वार्निंग भी दें और जैसे ही वार्निंग दें उसके साथ ही उन पर लाठी चार्ज और टियर गैस छोड़ना शुरू कर दें । कानून राज्य आसाम के अन्दर है या वहाँ पर कोई तैमूरी राज्य शुरू हो गया है । एक तैमूर महोदय इतिहास में हुए जो कि खूनखराबी के लिये बदनाम थे । मैं जानना चाहता हूँ कि क्या नया तैमूरी राज्य भी उसी तरह का होगा ?

दूसरा प्रश्न महोदय ,

श्री उपसभापति : दूसरा नहीं तिसरा ।

डा० भाई महाबोर : महोदय, आपने कहा है कि साम्प्रदायिकता का प के अन्दर एक अंश है, रीजनलिज्म है, क्षेत्रवाद है ।

कल की खबर के अनुसार महोदय, क्या यह सच है कि नहीं कि सत्याग्रहियों में सभी कम्युनिटी के लोग थे, मारवाड़ी थे, सिक्ख थे, बिहारी थे, ओड़िया थे, बंगाली थे, दक्षिण भारतीय थे, यह सब क्या यह साबित नहीं करते कि वहाँ के लोगों की जो शिकायत है वह सही है और उसके अन्दर किसी तरह का क्षेत्रवाद नहीं है, इसके बाद भी आप उनसे बात करने का फैसला करने में क्यों असफल रहे हैं ।

तिसरी बात महोदय, आपने शांत सत्याग्रहियों के ऊपर जो पुलिस द्वारा गोलीबारी और लाठी चार्ज जारी किया हुआ है, क्या जो कोई छिटपुट घटनाएं हिंसा की हुई हैं ऐसे संकेत मिले हैं कि नहीं कि वे एजेंट प्रोवोकेटियर्स थे जो लोकल पुलिस या और एजेंट वहाँ खड़े करके कोई पत्थर फिकवा देते हैं, अभी बल्लम फिकवा दिया जिसके बारे में समाचार आया है कि कोई दूसरा व्यक्ति था । तो यह सब एजेंट प्रोवोकेटियर्स के जरिये करवाकर आप वहाँ पर एक बहाना ढूँढ रहे हैं निहत्थे सत्याग्रहियों के ऊपर बहशियाना अत्याचार करने का, इस सिलसिले में क्या आपकी जानकारी है कि नहीं कि नौगांव कांग्रेस 'आई' के दो जिलास्तर के नेताओं के हाथ देशी बम प्राप्त किये गये हैं । इनके नाम हैं लखी हज्रिका और भारत गोहाई ? मैं जानना चाहता हूँ कि क्या यह खबर कि 2-3-4 लोगों के हाथ से बम मिले आपकी जानकारी में है और अगर नहीं है तो इसके बारे में आगे क्या हुआ है ।

अगला सवाल, जनता के जो विधायकों को पकड़ा गया वे यह मांग कर रहे थे कि पुलिस के अत्याचार बन्द हों, इस विदेशियों के प्रश्न को सुलझाया जाय और चौथी चीज यह है कि जो सरकार आपने वहाँ पर थोपी है, वह सरकार असेम्बली के अन्दर अपना बहुमत सिद्ध करे। क्या किसी भी सरकार को अपना बहुमत सिद्ध करने के लिए कहना, यह ऐसा अपराध है कि जो यह मांग कर रहे हैं उनको आप पकड़ लेंगे, उनको जेल में डाल देंगे। क्या यह सच नहीं है कि आपने दल बदलुओं के बल पर ऐसी सरकार वहाँ पर थोपने की कोशिश की है जो सरकार लोगों के सामने मुंह दिखाना तो दूर असेम्बली के अन्दर खड़ी होकर बहुमत सिद्ध नहीं कर सकती और आखिरी बात महोदय, आपने सिक्योरिटी आर्डिनेन्स बिल के अन्तर्गत परसों बयान दिया कि यह एण्टी सोशल एलीमेंट्स के लिए बनाया जा रहा है परन्तु वहाँ पर नौगांव के एक प्रिन्सिपल और गर्ल्स कालेज के प्रोफेसर के ऊपर आपने जो डिटेंशन आर्डर सर्व किया है क्या वे एण्टी सोशल एलीमेंट्स थे इसलिए सर्व किया या आपके कथन की गूंज शांत होने से पहले ही आपने अपने वायदों को तोड़ दिया।

आसू और गण सं 18 परिषद की तरफ से कोई 10-15 दिन पहले जो आपसे बात 11 का सुझाव आया जिसमें उन्होंने 1950-51... (Interruptions)

श्री उपसभापति : वह जवाब में कह दिया है।

डा० भाई महावीर : उस प्रस्ताव के आने के बाद क्या आप उनसे बात

करने के लिए तैयार हैं अगर नहीं हुए तो क्यों नहीं हुए ?

SHRi DINESH GOSWAMI- Mr. Deputy Chairman, Sir, some day undoubtedly the history of the Assam movement will be written; and on the day when it will be written I can tell you Mr. Zail Singh that you will And a place of pride in the history of the movement because whenever there has been a lull in this movement it is your Department which has given a fillip to the movement by proclamation of curfew by lathi charge, and by other atrocities. Of course, in that history the name of the people of Assam will be written in gold and the name of Mr. Zail Singh will be written in red—red indicating the blood of the innocent people, children, mothers and sisters, of Assam. Sir, today in Assam not only a reign of terror has been let loose, but also a deliberate attack has been made on all our institutions. The Cotton College which is the prime educational centre of Assam—the nerve centre of educational life—has been subjected to atrocities. At 3.30 in the morning the CRP men went and rounded up all the hostellers, put them in a bus and took them to the police station, kept them there for nine hours without even allowing them to answer the call of nature. Then, Sir, in Jor-hat, the same thing has happened. The Assam Sahitya Sabha is a very important cultural organisation of the Assamese people. When you touch the Assam sahitya Sabha, you touch a weak corner of every Assamese heart. Its office has been seized and sealed. I have before me a telegram, not from the Assam Gana Sangram Pari-shad, not from the Student's Union, but from the President, Gauhati Bar Association, who is of the same age of my father, who has been beaten. Is it that the people of Assam have gone mad?

12 NOON

The Prime Minister said yesterday that it was a narrow sectarian movement. History will judge whether

[Shri Dinesh Goswami]

the movement is a narrow sectarian movement. But May I ask the Prime Minister with all her experience of public life and you Mr. Zail Singh, "Can any people who are anti-national, who are not committed to the cause of nationalism, carry on this movement for fifteen months in such a manner?"

May I point out in all humility to Mr. Zail Singh that we have seen parallel of this type of repressions in other countries with disastrous consequences. Mr. Ganesan of the DMK has gone to Assam. He is not a sympathiser of the Opposition parties. Rather he is a sympathiser of the ruling party, I hope you will give Mr. Ganesan sufficient time to state what he has seen in Assam. Let an independent Member who has gone there and who has no sympathy with the Opposition, tell before the House the true colour of what has happened in Assam.

My time is short. I promised my co-operation. I am not going to take more time But I want to warn this Government that there are many parallels in the history where efforts have been made to let loose terror on the people, curb democratic movements, when efforts have been made to frustrate the people's movement for narrow political ends, political upheavals have taken place. We have seen such experiences in the neighbouring countries.

Mr. Ladli Mohan Nigam has given some indication of the anguish of the youth of Assam. Today "you come and talk about national integration. But when after one year of the long struggle when our brothers, sisters, mothers and fathers are beaten on the streets, are mercilessly killed, when innocent people have been fired upon in all places, when after one year of struggle the Government have tried to protect the foreigners and not us—what is the use of this talk of national integration?" We have no answer to offer. Such feelings are

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dangerous. Mr. Zail Singh, history gives enough illustrations of disastrous consequences when efforts have been made not to redeem the grievances.

Assam is an extremely sensitive area bordered by some States where insurgent movements were already there right from the Independence. (Time bell rings) Give me one minute,

Sir. Every wrong step that you have taken has only created more and more alienation of the younger generation of Assam from the national mainstream. Remember this younger generation of Assam is as patriotic as the rest of the country.

Sir, yesterday night at 9.30 the liberty of the people of Assam has been stifled by the censorship of the Press. The Premier dailies of Assam have been asked to give within one hour to the Government all the materials they were to published, and the "*Assam Tribune*" and the "*Dainik Assam*" have not reached the people of Assam this morning. These papers have not been published. Can you imagine the impact of the censorship of the newspapers of Assam? Let me point out that today the life of the people of Assam, everyone irrespective of cast and community, is in jeopardy. Their liberty is in peril, and the democratic values have been total casualty, sir, I would only appeal to the hon. Home Minister: Kindly withdraw this ban, this censorship of the papers immediately. Let us not create an impression that Assam is no longer under a democratic Government and that we are going back to the days of totalitarianism there. Withdraw all repressive measures. I would appeal to the All-Assam Students Union and the Gana-sangram Parishad also for the same reasons to respond to offer of talks if the Government of India offers to talks to them; I would urge upon the Home Minister kindly to see that the talks are resumed immediately. Heaven's sake in the name of Indian nationalism kindly stop this repression because the every drop of blood

that you are shedding in Assam by the police atrocities either by their lathi blows or by the police firing, is creating greater and greater danger not only to the North-Eastern region but to the rest of the country. And as a patriot, as any other patriot in this country, as a person who wants to always remain a part of Indian nation, I see very dangerous situation ahead of us because of your wrong policies. Try to learn lessons from history. Sir, I am sorry I could not say all that I wanted to say. But I assure you of my cooperation and as such do not take further time.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): Mr. Deputy Chairman, Sir, when thousands of people are courting arrest in Assam— and about a lakh of people offered satyagraha about a few days back— it will be wrong on the part of the Government not to see the realities of the situation. Sir I may only refer to the statement of the Home Minister made today, in which on page 2 he has said that the new Ministry has been installed on the 6th of December and that they are taking all the steps. This Ministry, Sir, is a Ministry of defectors. In the beginning only eight MLAs were there. Then they tried to get some more MLs. Now they have an Olympic record of 52 MLAs in the Assam Congress (I) legislature party. A dummy Government has been installed by the Home Minister in order to have a buffer in the situation. Therefore, may I know from the Home Minister whether he will ask the State Government to call the Assembly immediately and get their policy of repression approved by the Assembly? I am told that about 20 to 22 MLAs of the Opposition were arrested because they were asking for a peaceful atmosphere and because they asked the Government not to treat the satyagrahis in this manner or to fire on them and kill them. Sir, it seems as if the whole of Assam is against the Union Government's policy, and though they are

carrying on the agitation peacefully, they are made to face lathi-charges and firing by the Central Reserve Police Force. I would like to know from the Minister, therefore, if he is going to have a censorship in Assam. Today I read in the *Times of India* a news-item which is very disturbing.

MR. DEPUTY CHAIRMAN. That question has been put already.

SHRI SHRIDHAR WASUDEO DHABE: I am not asking on *that*. I am only asking on a different aspect. The news item says: —

"The Assam Government today assumed special powers with immediate effect under the Assam Special Powers (Press) Act, 1980, to prevent or combat publication of matters which are likely to affect public order."

I would like to know from the Home Minister whether censorship which was part of the Emergency period will again be imposed in Assam. It will not help the Government if news is not allowed to go out of Assam or if free communication is not allowed. If the State Government has taken this step, I would like to know whether the Central Government was consulted before this atrocious decision was taken by the State Government to prohibit publication of news. It is a shame that two important newspapers, "*Assam Tribune*" and "*Dainik Assam*" had to suspend their editions simply because censorship is being imposed. Therefore, all these Draconian measures or Emergency measures are not going to help. I would like to know whether he will issue instructions immediately for the withdrawal of the Central Reserve Police Force and the Army which has been alerted. Hostels are being raided. The houses of peaceful people are being raided and they are being arrested on a mass scale at midnight. It seems the situation on midnight knocks which is coming in Assam is going to come all over India. Therefore, may I ask the Minister whether he will advise the State Government

[Shri Shridhar Wasudeo Dhabe]

to call the Assembly immediately and get its policy approved, specially about the prohibition of publication ' under the Special Powers Act? Secondly, I would like to know whether he will take steps to maintain a peaceful atmosphere. I endorse the suggestions of Mr. Dinesh Goswami that a meeting should be called and let there be a dialogue so that the problem which is affecting the entire country is solved peacefully.

SHRI L. GANESAN (Tamil Nadu): Mr. Deputy Chairman, Sir, my speech will not be surcharged with emotion as in the case of some of the Members because they are hailing from Assam. But at the same time, Sir, I may be permitted to say certain things. I know the shortage of time and I will certainly cooperate with the Chair.

Sir, this problem of foreign nationals in the North-Eastern region is not a new phenomenon. It is not a new problem that has come up suddenly. That problem has continued ever since our independence. Pandit Jawaharlal Nehru, the great architect of modern independent India and, above all, I should say, the one true and trusted friend of the people of the non-Hindi speaking region, had himself recognised the existence of the problem in the year 1962 itself. And he also accepted that it should be dealt with. Even Mr. Vajpayee, the former Foreign Minister, accepted it in the year 1978. Then the Chief Election Commissioner accepted it in the year 1978. In the year 1950 itself Parliament enacted a law with regard to the foreigners' problem in North-East Frontier. Our hon. Home Minister has accepted and tried to bring about a solution, I appreciate it to some extent. Our beloved Prime Minister, Shrimati Indira Gandhi has made sincere efforts; I don't find fault with her. She has recognised the existence of the problem and the need to solve it. I am not going into the details giving statistics or the gravity or the seriousness of the problem. Right from 1950 every responsi-

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the person accepted that the problem exists and every responsible person accepted the gravity of the problem, the seriousness of the problem. And yet the problem has not yet been solved so far. When there is a problem, a burning problem, a serious problem, left unsolved, what is the course of action open to the people of Assam? What is the alternative course left open to them? Naturally they opt to agitate. I am not going to blame either the agitators or the Government of India when it takes action against the agitators. Of course, the agitators will say that the Government of India is letting loose the forces of suppression and the Government of India will say that the agitators are inciting violence. But as far as I am concerned, so long as the problem is there, there is bound to be a disturbed situation which, if allowed to continue, may in the long run affect the entire nation. Therefore, my point is the Government of India has somehow to solve the problem by negotiation; unless that is done, there is a very great danger lying ahead. But, Mr. Deputy Chairman, I may be permitted to dispel one fear. I have been to Gauhati as Mr. Dinesh Goswami has said, not on invitation by anybody, but I have been there to meet a relative of mine. I have seen many things there. One thing let me tell you. Outside Assam it is said that the Assamese agitators are deriving out of Assam those who have come and settled in Assam from other parts of India, say, Tamil Nadu, etc. But Sir, that is not the case that is not true. I should say with all sincerity at my command, as a matter of fact. I have met the Tamilians there who said that they have never been troubled or there has never been any trouble caused to them; differences of opinion have been reduced very much. I take this opportunity to appeal, the agitators are agreed and the Government of India is also agreed; as a matter of fact, the Government has agreed to deport those who have come after 1971. Also the agitators, if I am correct, are not disturbing those who have come and

settled there before 1961. Only the question of people who went there between 1961 and 1971 remains. Electoral rolls must be the only basic record. I therefore appeal with all sincerity, we have got great faith in our beloved Prime Minister, Shrimati Indira Gandhi, and we have great faith that she will be able to solve the problem. If she does not, who else is there to solve the problem? I therefore appeal to the hon. Home Minister to call a tripartite meeting and find a solution in a peaceful manner; otherwise, there is a great danger lying ahead for the nation. It is not merely a problem of Assam, it is- a problem of the nation as a whole.

SHRT KALYAN ROY: Let the beloved Home Minister reply!

MR. DEPUTY CHAIRMAN: Now, "Mr. Bipinpal Das.

SJIRI L. GANESAN: Sir, what about Home Minister's reply?

MR. DEPUTY CHAIRMAN; He will reply afterwards.

SHRI BIPINPAL DAS (Assam): Mr. Deputy Chairman, I speak with anguish at the recent developments in Assam. The recent developments in Assam are very unfortunate. Some time ago there were clear signs of improvement in the situation but in the recent weeks the situation has deteriorated. I should like to ask the hon. Home Minister what factors have contributed to the recent deterioration in the situation in Assam. In the past I have expressed myself very clearly that I did not agree with many aspects or many things happening in the course of the agitation. I do not want to repeat. Everybody has agreed that it is a genuine problem and it is a national problem and it must be solved. This has been agreed to by everybody. Now, what is the crux of the problem? I want the Government and the Home Minister to understand this and, therefore, I want to repeat what I said before

in this House, there is a genuine fear and apprehension in the minds of the common people of Assam. I am not talking of the leaders of the agitation because they might have different motivations; but what about the common people who respond to the call of these agitators? There is a fear and apprehension in their minds that ultimately they will be lost completely, culturally, economically and politically, unless this problem is solved and further influx is completely stopped. This is the crux of the problem. I want to know from the Home Minister what concrete steps he is going to take to remove this fear and apprehension from the minds of the common people of Assam. Once you remove this fear from their minds, the situation will become normal in no time.

I have said already that agitation cannot solve any problem. Ultimately problems are solved only at the negotiating table. Agitations are conducted only to focus the attention of the people on the problem. That has been done. Now, solution to the problem has to be found across the negotiating table. I have said it before and I have written to the Prime Minister also that repressive measures will not help in finding a solution to the problem. Law and order should be maintained, and maintained firmly. Maintenance of law and order is one thing, commitment of excesses is a different thing. A problem like this cannot be solved ultimately by excessive, repressive measures.

I must point out that some people have been instigating the agitators to continue the movement in order to embarrass the Government. That is one side. I have also seen statements of some people of the opposition parties—I do not want to name them—that this movement should be crushed by force. Now, both are dangerous. To instigate agitators to continue the movement and not to find a solution across the negotiating table is against the interest of the nation.

[Shri Bipinpal Das] To say that this movement must be crushed by force is also not in the interest of the nation because the consequences of such a step will be disastrous. Both are dangerous suggestions. Some people have made public statements to the effect that the movement must be crushed by force and that is why I have referred to that.

I want to point out that Assam is the strongest base of Indian nationalism in the whole of North-Eastern region. Many people there took part even in the 1857 freedom struggle and two of Assam's illustrious sons were sent to the gallows for their part in the 1857 movement. I need not tell the House about Assam's participation in the other freedom struggles under the leadership of Mahatma Gandhi. Assam is thus the strongest base of Indian nationalism in that area . . .

**श्री लाडले मोहन निगम : क्या आज
उन की श्रौलाद देश भक्त नहीं रही ?**

SHRI BIPINPAL DAS: If this base is destroyed, if this base is weakened and if the people are demoralised and frustrated and thereby the base of Indian nationalism is destroyed, then it would be very bad for the entire country. I want all political parties to take note of this important fact.

Negotiation is the only way out. The Prime Minister said one thing and it must be noted. She said that We must find a solution in such a way that nobody will lose and everybody will gain. That is the approach we must adopt when we go to the negotiating table to find a solution. (*Time bell, rings*). I will ask only one question. Dogmatic attitude will not help anybody. The approach should be flexible. Only then we can find, a solution on the basis of give bell rings). I am asking one concrete and take and compromise. (*Time*

public importance

question. What are the factors that have contributed to the recent deterioration of the situation in Assam? Is it true that the CRP has committed excesses? There are reports to this effect and I have also received telephone calls from some responsible persons. I want to know from the Home Minister whether he has any information that the CRP has committed excesses. Maintenance of law and order is all right. (*Time bell rings*). But if there are excesses, what steps Government have taken? And finally, I am happy to note that the Minister said that the doors for negotiation are open. I would like to ask the Minister my last question. And my last question, Sir: What new initiative the Government proposes to take to bring the people to the negotiating table and to find a solution which will ensure, in the words of the Prime Minister, that nobody loses and everybody will gain?

SHRI BHUPESH GUPTA: Sir, we are gravely concerned about the latest developments in Assam. The Home Minister called a meeting of the Opposition leaders where all the Opposition leaders came to two conclusions. One is that there should be negotiations and that repression is not the way out and the other is that there should be a tripartite meeting among the Government on one side and the representatives of the All-Assam Students' Union and the All-Assam Gana Sangram Parishad and the Opposition leaders on the other. Sir, an invitation was sent and they have not responded positively to the invitation to come to this meeting. But we never discussed, Sir, as to what should be done. At least the Government did not ask our opinion as to what should be done in the event of the invitation not being accepted. Nobody asked us. Surely, Sir, if that question had been put to us in the Opposition leaders' meeting, we would have said, all in one word—some of the Opposition leaders are sitting here—that repression should

not be resorted to and that it should be avoided. Now, this is the position. After that, Sir—I will be very brief and I know my time is short—three leaders of these people, that is, three representatives of the All-Assam Students' Union and one of the All-Assam Gana Sangram Parishad met me and had (prolonged discussions) with me. For the first time they met me and I tried to explain to them the position of the Opposition leaders and I made it absolutely clear to them that a solution must be found at the negotiating table and they on their part should withdraw the agitation and that there must not be any repression and that we are against any repression. I made it very clear. After that, Sir, we have not been called at all, the Opposition leaders, by the Home Minister or any other Minister—in this case the Home Minister—because the Prime Minister wants to keep herself out of the picture these days. But he should have called us. Sir, Mr. Zail Singh should have called us and he should have called us as a sequel to the other meetings that were held and told us. "Such is the situation. They have not come. How do you think we should approach now?" Nothing of that kind at all. Sir. Unilateral, Sir, repressive measures have been taken. Sir, on the Assam problem we have our own views and we have our own views on the agitation. I make it absolutely clear. We are neither for this agitation now continuing nor for any repression. But one thing is clear that the Government of India must take the necessary initiative, which must be done first, in order to persuade the people who are not yet convinced that the solution should be found at the negotiating table. If they cannot do it, if they cannot do it on their own, they can take the suggestions and support from others also. This should be the approach.

Now, I can only say that this method of repression will only further aggravate the situation. **Here is**

a problem which cannot be solved by curfews, bullets, batons, black-masias, threats of imprisonment under the National Security Ordinance and so on. It cannot be solved this way and it will not be solved. You may silence them, some of them for the time being here. But the eruptions will be there and the volcano will erupt and the lava will flow. That is what is going to happen. 'It is far too serious a situation for the Government to take such a view and to make the kind of statement that you have made. That is not the way to tackle this problem.

Sir, I naturally protest against the mass repression there. I protect. I am for protection to the minorities here. But the students told me that they were interested only in identifying the foreigners. If some people are trying to exploit them, deal with them. It is a different matter. Real foreigners should be identified. I asked them if they are so sure and definite that they want to identify the foreigners, they said 'yes'. "We want to identify only real foreigners", they said. I then said that there are some ways.

श्री हरि सिंह नन्वा (हरियाणा) : मेरा प्वाइंट आफ़ ऑर्डर यह है कि मैं आनरेबल मेम्बर श्री भूपेश गुप्त जी से यह पूछना चाहता हूँ कि आप ने फरमाया था कि वहाँ पर वह केवल फारेनर्स को प्वाइंट आउट करना चाहते हैं। मैं यह पूछना चाहता हूँ कि असम में तीन मुख्य इंडस्ट्रीज हैं। एक तो आयल इंडस्ट्री है, दूसरी वुड इंडस्ट्री है और तीसरी टी इंडस्ट्री है. . .
(Interruption)

डा० भाई मदाबीर : क्या यह प्वाइंट आप ऑर्डर है ? (Interruptions)

श्री हरि सिंह नन्वा : तो वहाँ दो इंडस्ट्रीज में तो स्ट्राइक है और सिर्फ़ टी

[श्री हरि सिंह नलवा]

इंडस्ट्री में स्ट्राइक नहीं है और वह सारी फारनेस के हाथ में है इसीलिए उस में स्ट्राइक नहीं है। तो मैं जानना चाहता हूँ कि क्या वे फारनेस को मदद कर रहे हैं या उन को वहाँ से निकाल रहे हैं ?

SHRI BHUPESH GUPTA: It is not a point of order. He sought clarifications from me. It is not a point of order by any means. You kindly start reading the Rules. (Interruptions) Now, Sir . . .

MR. DEPUTY CHAIRMAN: Please conclude.

SHRI BHUPESH GUPTA: I just mentioned this fact because this is what they said. Then, we said that if this is so, there may be two, three or four ways of finding it out. Let us discuss that. In fact I said that if you want to go to the Delhi railway station, there are many ways to go to the railway station from Windsor Place. This you should discuss. I must say that students and other representatives who came, spoke very reasonably and mildly. I maintain, Sir, this approach should be there. The Opposition cannot give a solution; we can only help the students and others of the Government. No solution is possible without the students and others. Therefore, stop repression, mass repression, and discuss the question as to how to meet the situation. Men like Mr. Dinesh Goswami are here. We know, he speaks reasonably, feeling so much. I share his feelings. Had I come from Assam, perhaps I would have felt that way, although I do not support some of the things being said. I once again appeal to the Home Minister and the Government of India. Desist from the methods of the big stick of mass repression, forget your National Security Ordinance and 'bring your statesmanship, wis-

dom, foresight understanding and sympathy to bear on the subject for a solution. Similarly, Sir, the students who came here from Assam said that they would convey my request for talks to the leaders. I hope they have done it; Then we even suggested that if they liked the Opposition leaders could gather to meet there. Now, I have conveyed it, Sir. We are ready for this thing. We can only come in as a help. Therefore, Sir, I again appeal that the way to negotiations is the only way. Nothing should be done—I am not saying which side—which stands in the way of negotiations. We must come to negotiations. If necessary, Mr. Zail Singh should go to Gauhati and face the situation, talk to them; this is what the Home Minister should do. Government behaviour, Sir, seems to be something different. That is a fact. Once again I repeat that neither repression nor agitation would solve the problem.

श्री कलराज मिश्र (उत्तर प्रदेश) :
मैं एक सवाल पूछना चाहता हूँ।

श्री उपसभापति : इतने सवाल पूछ लिये गये हैं कि उन का जवाब देना ही मुश्किल होगा। अब और नहीं। आप बैठिये। (Interruptions)

श्री कलराज मिश्र : मैं एक ही बात जानना चाहता हूँ...

श्री उपसभापति : अब और नहीं। डा. भाई महावीर बोल चूके हैं। कोई सवाल नहीं बचा है।

श्री कलराज मिश्र : श्रीमन, मैं इतना ही जानना चाहता हूँ कि...

MR. DEPUTY CHAIRMAN: This will not go on record.

गृह मंत्री (श्री जैल सिंह): डिप्टी चेयरमैन साहब, आनरेबल मम्बर साहबान

ने कॉलिग अटेंशन पर अपने विचार प्रकट करते हुए दो तीन बातों पर जोर दिया है कि

श्री उपसभापति : मुख्य मुख्य मुद्दे जो हैं उन पर जवाब दीजिए ।

ज्ञानी जैल सिंह : गवर्नमेंट रिप्रेसिव मीजर्स अख्तियार करती है और असम के प्रश्न को कंट्रोल करने के लिए गवर्नमेंट ने पावर ली है, सी० आर० पी० एफ० को वहां नहीं भेजना चाहिए था, वकीलों पर हमला हुआ है और भूपेश गुप्ता जी कह रहे हैं कि मेरे से मिले थे, लोगों ने मुझे बताया है कि वह सिर्फ फारनर को बाहर निकालना चाहते हैं और किसी बात को नहीं करना चाहते हैं । मैं इस सदन में और लोक सभा में भी इस मामले पर कई बार यह बता चुका हूं कि यह जो मसला है फारनर का यह नेशनल कोमी मसला है । इसको सरकार न पार्टी पोलिटिक्स के नुक्तेनजर से देखती है, न किसी फिरकेदाराना तारीके से देखती है । सरकार इस मामले में स्पष्ट रूप से अपोजिशन पार्टी के ग्रुपों के नेताओं को हर वक्त अपने कांफिडेंस में लेती रही और अब भी हम उनसे बातचीत करने के लिए तैयार हैं । जब बातचीत टूटी तो हमारा उसको तोड़ने का इरादा नहीं था बल्कि यह भी था कि इसको जारी रखें और अब भी बातचीत के लिए दरवाजे खुले हैं । अपोजिशन ग्रुपों के साथ जो अभी सेशन के दौरान बातचीत हुई और उसमें यह तय हुआ कि उनको दावत दी जाए और अपोजिशन पार्टी के ग्रुपों के लीडरों को उस कांफेंस में शामिल किया जाए । हमने उनको लैटर लिखा दोनों पार्टियों की तरफ से यह जवाब आया कि हमारे से बातचीत करनी हो तो जब तक सरकार 1951 एन० आर० सी० को आधार नहीं मानती और 1952 की वोटर्स लिस्ट को आधार नहीं मानती तब

तक बात करने का कोई फायदा नहीं है । उससे पहले यह बात मान ली जाए तब हम बात करेंगे ।

डिप्टी चेयरमैन साहब, मैं कभी भी इस बात के पक्ष में नहीं हूं कि कोई रिप्रेसेशन किसी पर किया जाए और शान्तिपूर्वक सत्याग्रह करने वालों पर किसी किस्म का जोरदार हमला किया जाए । मगर इस बात को ध्यान में रखना बड़ा जरूरी है कि वहां के सत्याग्रह की वजह से अब तक कोई 256 जिन्दगियां लास हुई हैं और 240 के करीब अभी तक मिसिंग हैं और वहां की ऐजिटेशन की वजह से 800 करोड़ रुपये का पेट्रोलियम प्रोडक्ट्स का नुकसान हुआ है । वहां की जो तीन मैन इंडस्ट्रीज हैं उनको बन्द किया गया । रेलवे को बन्द किया गया । एम० एल० ए० का घेराव किया गया और लोगों को मजबूर करके उनसे चन्दा लिया गया और कहा कि अगर नहीं दोगे तो तुम्हें हम मारेंगे, पीटेंगे । नतीजा यह हुआ कि मेरे पास ऐसे सबूत हैं कि लोगों ने डरते हुए बताया भी और यहां तक कहा कि हमारा नाम नहीं लेना नहीं तो हमारी मारपीट होगी ।

श्री लाडली मोहन निगम : आप उनको संरक्षण नहीं दे सकते ?

ज्ञानी जैल सिंह : हम उनको संरक्षण देते हैं । लेकिन आपको यह भी मालूम है कि सरकारी सर्विस में भी इस बात का बहुत जोरदार तारीके से प्रचार किया गया । और दफ्तरों का बायकाट सर्विसमैन ने किया और वहां के कालिज पर कब्जा करके उन्होंने रोका । इस पर भी एक डेलिगेशन में आया हुआ मामडन लड़का मेरे से मिला । मैंने पूछा क्या बात है । उसने बताया कोई बात नहीं है । आगे उसने

[ज्ञानी जैल सिंह]

बताया कि अगर मैं इनके साथ नहीं आता तो मुझे मारते हैं, पीटते हैं। मुझे आना ही पड़ता है। एक विधवा औरत की गोहाटी में दो नौजवान लड़कियों थी। उससे कहा गया कि इन लड़कियों को हमारे साथ भेजो। तब उस औरत ने कहा कि मैं इस एजिटेशन के साथ नहीं हूँ। उन दो लड़कियों को मारा पीटा गया। उस विधवा औरत को मारा पीटा गया। सब डरते हुए उनके साथ चल पड़ते हैं। आपको मालूम होगा कि यह एजिटेशन अक्टूबर, 1979 से धीरे धीरे शुरू हुआ और दिसम्बर, 1979 में अपना भयानक रूप धारण करता हुआ आगे आ गया है। सरकार ने फरवरी में उनको बुलाकर उनसे बात की। मैं खुद वहाँ गोहाटी में तीन दिन रहा। उनसे कई बार बात हुई। यहाँ भी बुलाया। दो तीन मीटिंगें ही नहीं 8-10 मीटिंगें उनके साथ हुई। उनके साथ लम्बी-लम्बी बातें हुई। उन बातों का आधार क्या था? हम यह चाहते थे कि कंस्टीट्यूशनल तारीके से जो इन्फिल्ट्रेटर हैं उनको निकाल दिया जाए और उनको निकालने के लिये एक ऐसी मशीनरी बनाई जाए जिस पर सब को एतबार हो ताकि यह मसला हल हो सके। इन बातों को उन्होंने माना लेकिन मानने के बाद उन्होंने इस बात पर जोर दिया कि 1951 से ही सब को निकालना चाहिये। डिप्टी चेयरमैन साहब आप देख सकते हैं कि गवर्नमेंट्स के जो कमिटेमेंट्स हैं, इन्टरनेशनल कमिटेमेंट्स या नेशनल कमिटेमेंट्स या नेशनल आब्लिगेशनस हैं उनको सामने रखना सरकार के लिए जरूरी है। आपको एक लेटर जो होम मिनिस्ट्री की तरफ से 30 सितम्बर, 1972 को भेजा गया था वह मैं आपको पढ़ कर सुनाता हूँ :

public importance

"The present understanding between India and Bangladesh is that only those who were forced to leave Bangladesh and take refuge in India after the 25th March, 1971, would be returned to Bangladesh for resettlement. It is, accordingly part of the understanding that refugees who came to India before the 26th March, 1971 would not be sent back to Bangladesh. There can, however, be individual instances of other persons who had come to India prior to 25th March, 1971 through territories now comprising Bangladesh and who could not return or who are prevented from doing so for any reason. Such individual cases will be required to be taken up with the Government of Bangladesh. For this purpose, the detailed particulars in respect of such persons may be furnished to the Ministries of Home Affairs and External Affairs."

जाना, यह वह लेटर है जो 1965 में भी लिखा गया था। जो लोग वहाँ मुसीबत में हैं, माइनोरिटी में हैं उनको मजबूर करके वहाँ से निकाला जा रहा है। उस वक्त बंगला देश नहीं बना था। तब गवर्नमेंट ने एक लेटर लिख कर वेस्ट बंगाल गवर्नमेंट को और नार्थ-ईस्ट रीजन स्टेट को कहा कि वह जब आते हैं तो उनको आने दो चाहे उनके पास माइग्रेशन सर्टीफिकेट हो या न हो। इन सब बातों को छोड़ कर उनको यहाँ रखा जाए। उनको पनाह दी जाय और उनको यह बरोसा था कि हमको यहाँ रहने के लिए जगह मिले। इस लेटर के बाद और खो-खिताबत हुई। वह एजीटेडर्स को सारी दिखा दी गई और उनको यह बताया गया कि गवर्नमेंट आफ इंडिया की यह मजबूरी है कि सन 1971 से पहले जो आए हैं वे इन्फिल्ट्रेटर्स नहीं हैं। उनको ऐसी आशा दी गई थी कि वे हिन्दुस्तान में रहेंगे। जिनको बाहर कोई जगह नहीं है उनके

प्रति हमारी जिम्मेवारी बनती है । लेकिन मार्च 25, 1971 के बाद जो आया है उनको हमारी जिम्मेवारी नहीं है । उनको हमें बाहर निकालना है । अब भी शुरू में हमने यही बात कही कि सन् 1971 के बाद का काम हम स्टार्ट कर दें और बाकी जो हिस्सा रह जाता है उसमें हम यह तो मानते हैं कि अगर कोई इंफिल्ट्रेटर हो तो उसको निकालने का तरीका किया जाय । लेकिन यह जिद करना कि सन् 1951 से लेकर डिटेक्शन की जाय, आप अन्दाजा लग सकते हैं कि सन् 1951 से लेकर सन् 1981 तक सारी आसाम को पोलेशन को हम डिटेक्ट करेंगे और फिर यह भी कहना कि तुम यहां भी रह सकते हो, एक शको-शुबहा पैदा करके हमेशा के लिए बेचैनी का कारण बन सकते हैं । हमने उनको समझाया बुझाया और चूंकि यह पैकेज डील था, इसलिए मैं चाहता था कि इसको बाहर ही रखू ताकि जब दूसरी बार हमारी बातचीत हो तो उसमें कोई विघ्न न पड़े । चूंकि अब भी हम आशा करते हैं कि इस समस्या का कोई हल निकल जाएगा, इसलिए सरकार ने मिलने के लिए अपने दरवाजे खुले रखे हैं । श्री भूपेश गुप्ता जी आज बड़े जोरों से बोलते हैं कि रिप्रेजेंट नहीं होता चाहिए । इनकी पार्टी के ज्योति बसु ने हर मोडिंग में बड़े जोरों से यही कह के हमें सन् 1971 से पीछे नहीं जान चाहिए, हरगिज नहीं जाना चाहिए ।

SHRI BHUPESH GUPTA: We said no date.

श्री जैल सिंह : भूपेश जी मैं जानता हूं कि आप बड़े जोरों से ओरेंटरी करते हैं और धमकी भी देते हैं । इन बातों से क्या फायदा है ?

SHRI BHUPESH GUPTA: All we said was, don't misrepresent. We

to a matter of urgent public importance

said that there should not be any condition about the cut-off date. We said it.

MR. DEPUTY CHAIRMAN: All right please carry on.

(interruptions)

श्री जैल सिंह : श्री दिनेश गोस्वामी और श्री शर्मा जी की बात तो मैं समझ सकता हूं कि वे जितनी जोर से कहें, कह सकते हैं । उनका स्टैन्ड पहले भी यही था, यही बात वे कहते रहे हैं और आज भी यही कहते हैं । लेकिन मैं सिर्फ एक ही बात कहूंगा कि यह उनका ख्याल गलत है कि सरकार रिप्रेजेंट करना चाहती है या सरकार किसी को मारना चाहती है । एक बात जो उन्होंने कही, उसके लिए मैं कहना चाहता हूं कि उनको ऐसी बात नहीं कहनी चाहिए । उन्होंने कहा कि सरकार बंगला देश जैसी हालत पैदा कर रही है जैसे कि पाकिस्तान ने बंगलादेश में आर्मी भेजी थी, हिन्दुस्तान की सरकार ने वहां आर्मी भेजी है ।

SHRI DINESH GOSWAMI: Nobody said it.

GIANI ZAIL SINGH: Mr. Sharma said it. (Interruptions).

SHRI DINESH GOSWAMI: No- I body said that. That should not go on record. I hope the hon. Minister will withdraw it. That should not I be a part of the record. We have not said that, we know.

SHRI YOGENDRA MAKWANA: Mr. Sharma said that the C.R.P. is behaving like an occupation army.

MR. DEPUTY CHAIRMAN: Yes.

SHRI YOGENDRA MAKWANA: What does that mean?

श्री जैल सिंह : खैर, कहा तो उन्होंने है । लेकिन जब वे कहते हैं कि यह हमारा मतलब नहीं है तो मैं मानता हूं । यह सारे हाउस को मालूम है कि

[ज्ञानी जैल सिंह]

उन्होंने इसका रेफरेंस दिया । लेकिन मैं शर्मा जी की आखिरी बात पर एतबार करता हूँ ।

SHRI NARASINGHA PRASAD NANDA (Orissa): Sir, Mr. Makwana made it absolutely clear that Mr-Sharma said that it is behaving like an occupation army. That does not mean that it was behaving as the Pakistan Army was behaving in Bangladesh. Hon. Home Minister, you are the most responsible person in charge of . . . ■

MR. DEPUTY CHAIRMAN: He knows it.

SHRI NARASINGHA PRASAD NANDA: Kindly do not put any other meaning into it.

ज्ञानी जैल सिंह : डिप्टी चेयरमैन साहब, मेरा मतलब झगड़ा करने का नहीं है और न ही मैं चाहता हूँ कि कोई गरमागर्मी हो । श्री लाडली मोहन निगम का कहना था कि . . . (Interruptions)

श्री लाडली मोहन निगम : मैं यह जानना चाहता हूँ कि पी० आई० पी० की जो स्कीम थी और श्री विश्वनाथन् की जो रिपोर्ट थी, उसका क्या हुआ ?

ज्ञानी जैल सिंह : मैं वही बात कह रहा हूँ । एक पी० आई० पी० की स्कीम थी । उसी के आधार पर 3 लाख 80 हजार को डिटेक्ट किया गया था । उनमें से 3 लाख 10 हजार को हिन्दुस्तान से निकाल दिया गया है ।

श्री लाडली मोहन निगम : 2 लाख 40 हजार निकाले गये हैं ।

ज्ञानी जैल सिंह : आपका ख्याल गलत है । आप रिकार्ड से देख लीजिये । मेरे पास 3 लाख 10 हजार की फिगर

है । डिप्टी चेयरमैन साहब, मैं प्राथंता करूंगा कि पहले सैंटेंस पूरा हो जाने देना चाहिए तब देखना चाहिए कि मैं क्या कहता हूँ । मैं श्री लाडली मोहन निगम के साथ इस बात में सहमत हूँ जो उनका ख्याल था । मैं बहुत परेशान था । मेरा ख्याल है कि वे भी परेशान होंगे और इससे हर एक इंडियन परेशान होगा कि यह एजीटेशन क्यों चल रहा है और क्या इसके लिये कोई रास्ता नहीं है ताकि नेगोसियेशन के द्वारा इसको निबटाया जाय । इसमें हर हिन्दुस्तानी इन्टरेस्टेड है और हर जी-होश इंसान यही चाहेगा, सरकार भी यही चाहती है । और सरकार ने बड़ा सब किया है इस बात के लिये कि क्यों न टेबल पर बैठकर बात की जाय । बातचीत का थोड़ा सा व्यौरा मैं आपको देना चाहता हूँ । जब हमने उनको कहा कि अगर 21 या 24 पर्सन्स आप आते हैं तो हम किसी नतीजे पर पहुंच नहीं सकते । हम चाहते हैं कि दिल खोलकर बात कर लें । हमारे भी आफिसर दखल नहीं देंगे आप भी दो-तीन मिलकर आ जायें । खैर वह कर नहीं सके पर एक पार्टी के तीन और एक पार्टी के चार, कुल सात आये । मेरे साथ मकवाणा जी और हमारे दूसरे स्टेट मिनिस्टर श्री वैकटसुब्बैया थे, हमने बैठकर बातें की और बातचीत करने के बाद हमने यह भी प्रोसीजर रखा कि जो हम और आप बैठकर बात करते हैं यह इन्फामल है । इससे आपका भी कोई कमिटमेंट नहीं होगा, हमारा भी नहीं होगा । हम भी यह समझें और आप भी यह समझें कि यह जो एजीटेशन, आन्दोलन है इसके लिये कुछ दिनों के वास्ते हम आफिशियली बात नहीं कर रहे हैं और ज्ञानी जैल सिंह के साथ हम बैठकर इस उलझन को सुलझायें । जब हमारी बातें हुईं तब उन्होंने कहा कि वह तो हम नहीं करते क्योंकि हमारा एक

कमिटमेंट है। मैं इसका भी ब्यौरा थोड़ा सा देना चाहता हूँ जो मैं समझता हूँ कि हम सब की भलाई के लिये होगा और हमारे विरोधी गुप्तों के नेता-गण जो हैं वे भी इस बात पर संतुष्ट होंगे कि हमारी नीयत किस प्रकार ठीक थी। आखिर में यह फैसला हुआ कि 61 तक किसी को न निकाला जाय और उनके बाद के छोड़ दिये जायें और सरकार की तरफ से यह हुआ कि 71 से स्टार्ट करेंगे और जितने भी डिटेक्ट लोग साबित हो जायेंगे, जो विदेशी हैं उन लोगों को हिन्दुस्तान से निकाल दिया जायेगा। फिर आप चले 61 और 71 तक। तो वे कहने लगे कि 61 और 71 तक के लोगों को डिटेक्ट करें और डिटेक्शन के बाद आप उनका सिटिजन-शिप का अधिकार दे दें लेकिन आसाम में उनको न रहने दें। उनको आसाम से बाहर निकाल कर दूसरे प्रान्तों में भेज दें। इस पर हमने कहा कि यह अच्छा नहीं है। यह गलत होगा कि उनको सिटिजन-शिप दे दें, उनको सिटिजन बना दें तो जहाँ वे बैठे हैं, जहाँ वे आ गये हैं वहाँ कांस्टिट्यूशनली सिटिजन-शिप का उनका हक बनता है, गवर्नमेंट की नीतियों से या सिटिजन-शिप एक्ट आफ इंडिया के मुताबिक। फिर अगर हम उन लोगों को निकालेंगे दूसरे प्रान्तों में तो इसे दूसरे प्रान्त भी नहीं मानेंगे और कई प्रान्त यह भी कह सकते हैं कि हमारे यहाँ जो रिफ्यूजी आये हैं उनको निकाल कर दूसरे प्रान्तों में भेजो। यह एक ऐसा रास्ता है जिसको मानना ठीक नहीं है। आप लोग इस बात पर ज़िद न कीजिये। आखिर, इस बारे में हमारा कोई फैसला नहीं हुआ। कई फार्मुले इस पर डिसकस हुए और हम यह चाहते थे कि इस पर हमारा कोई पैकेज डील हो जाय पर वह नहीं हो सका। हम उस कमिटमेंट को अभी भी बरकरार

रखना चाहते हैं। मगर एक बात जाहिर करना जरूरी है कि हमारी बातचीत का यह नतीजा हुआ कि 51 से 61 तक की बात खत्म हुई और 71 के बाद हम फारेनर्स को निकालने के, उनके डिटेक्शन के लिये मशीनरी बना दें और इस काम को आगे बढ़ा दें, यह हो गया। पर यह जो 61 और 71 के दरम्यान का सवाल है उसमें क्या किया जाय, इस पर हम दुबारा बैठकर बात कर लें और यह भी हमसे कहा है कि बार्डर का स्ट्रेन्थन करने के लिये हमने पहले से दुगुनी फोर्स वहाँ भेज दी है। जहाँ पर पानी का बार्डर है वहाँ बेडियों पर काम करने वाले जो हमारे सिक्युरिटी के जवान हैं उनको भी बढ़ा दिया गया है। उन्होंने कहा था कि डिटेक्शन के साथ साथ ही डिलीशन किया जाए। यह भी परवान कर लिया कि डिलीशन उसी वक्त हो जाएगी जब नया वोटर लिस्ट बनेगी तभी इलेक्शन होंगे। जब वोटर लिस्ट नयी बनेगी तो वोटर्स का आईडेंटिटी कार्ड होगा उसमें वोटर का एक फोटो भी फिक्स होगा। यह भी हमने मान लिया कि हम करने के लिए तैयार हैं। अब भी हमने उस बात को छिपाया नहीं। गवर्नमेंट के साथ बातचीत जो उस रोज़ तोड़ी गई थी उसके बाद का प्रेस नोट भी आप सब लोगों ने देख लिया होगा, पढ़ा होगा। उसमें यह सारी बातें दर्ज हैं कि हम वोटर लिस्ट में से विदेशियों के नाम निकाल देंगे और नयी वोटर लिस्ट में हर एक का आईडेंटिटी कार्ड होगा, फोटो भी फिक्स होगा और वहाँ पर कोई भी फारेनर इम्बेबल जाय-दाद नहीं खरीद सकेगा उसका मालिक नहीं बन सकेगा। इसी के साथ साथ यह भी फैसला कर दिया गया कि जो मशीनरी बनेगी उन्होंने कहा था वेस्ट बंगाल और त्रिपुरा की जो सरकार हैं उनको आपने अधिकार दिया है सिटिजन-

[श्री जूल सिंह]

शिप का वह भी अधिकार उनको न दिया जाए और आसाम गवर्नमेंट को यह अधिकार दिया जाए कि जिनको उन्होंने सिटीजन बनाया है उनको कैसिल किया जा सके। इस बात पर यह फैसला हुआ कि सेंट्रल गवर्नमेंट यह अधिकार किसी स्टेट गवर्नमेंट को नहीं सौंपेगी बल्कि अपनी अथॉरिटी को इस मामले में अख्तियार दे कर सर्टिफिकेट दिए जाएंगे। लेकिन जो पहले आ गए हैं जिनका सर्टिफिकेट मिल गया है अगर वह गलत मिला हुआ हो, वह इनफिल्ट्रेटर या विदेशी हो तो ऐसे लोगों को डिटेक्ट कर के निकाल दिया जाएगा। फर्क सिर्फ इतना था कि 1961 और 1971 के बारे में मैंने कहा था कि डिटेक्शन की जरूरत नहीं है लेकिन कोई आदमी यह कहे कि फलां विदेशी है उसको हम सामने लाएंगे और यह साबित हो जाएगा तो उसको निकाल देंगे। अगर डिटेक्शन करेंगे तो सारी पापुलेशन को छानना पड़ेगा, हर एक पर बेइतबारी करनी पड़ेगी हर को ब्रेडतबार कर के उसको देश में रखना मुश्किल होगा। उन्होंने एक प्रोपोजल और भी दिया कि डिटेक्ट होने के बाद डिपोर्टेशन का इन्तजाम नहीं कर सकते तो उनको स्टेटलेस परसन के तौर पर वहां रखा जाए। यह बात बड़ी खतरनाक होती है। किसी को रखना भी अपने देश में और वह भी सिटीजन न हो। उसकी भी जिम्मेदारी इतनी नहीं होती वह अपने देश के वफादार भी हों हम समझते हैं कि जिनको हम ह्यूमैन ग्राउंड पर वापिस नहीं भेज सकते उनका कहना है ऐसे लोगों को सिटीजनशिप नहीं देनी चाहिए। उपसभापति जी, यह भी उनको बताया कि इंडियन सिटीजनशिप एक्ट के मुताबिक माता-पिता विदेशी हों और विदेशी माता-पिता के बच्चे पैदा हो जाएं तो वह ऑटोमेटिकली इंडियन

सिटीजन हो जाता है। तो जब आप देखेंगे कि 1951 से लेकर 1952-1953 के जमाने में जो बच्चे किसी विदेशी के हो गए वे जवान हो गए 30 साल के करीब पहुंचते हैं उनके माता-पिता वृद्ध हो गए। यह जो 1960 और 1965 में बच्चे पैदा हुए वे 14-15 साल के बच्चे होंगे और माता-पिता से उनको अलाहिदा करना पड़ेगा तो यह सारी बातें हैं। यह भी तय हुआ कि जो नेशनल रजिस्टर है उसको मानें। हमने कहा कि एक तो पहली बात सोचने की यह है कि वह रजिस्टर तकरीबन 33 प्रतिशत अवैलेबल ही नहीं और दूसरी बात यह है कि गोहाटी हाई-कोर्ट ने उसको रद्द कर दिया है और काबिले कबूल नहीं है और फिर भी कहा कि विद अदर रिलेवेंट डाकुमेंट्स एन० आर० सी० को भी माना जाए। और इसी तरह से 52 की वोटर लिस्टों को उन्होंने कहा आधार माना जाय। अगर 52 की वोटर लिस्टों को आधार मानेंगे तो आपको यह भी सोचना पड़ेगा कि 78 में आसाम में इलेक्शन हुए और उन इलेक्शनों में किसी ने एतराज नहीं किया, किसी ने वोटर लिस्टों पर एतराज नहीं किया तो दूसरा परसन यह भी कह सकता है कि जब 52 की वोटर लिस्ट मानी जा सकती है तो 78 की क्यों नहीं मानते अतः इससे नुकसान हो जायगा...

(Interruptions)

श्री उपसभापति : माननीय मंत्री जी, मेरा ख्याल है सदस्यों को आपने जितना बतलाया है उससे संतोष है और मेरा ख्याल है अब आप समाप्त कीजिए...

(Interruption) सब जवाब दे दिया है अब क्या रह गया है... (Interruption) सवाल भी आ गये, जवाब भी आ गये हैं।

डा० भाई महावीर : गोली चलायेंगे, लाठी चलायेंगे, यह कौन सा कानून है ?

श्री नागेश्वर प्रसाद शाही : (उत्तर प्रदेश) : हम लोग सिर्फ यह कहते हैं, आपने निवेदन करते हैं कि आप फौज और सी आर पी एक से गोली चलायेंगे, बन्द करें खत्म करें यह देश के हित में नहीं होगा। माननीय जैल सिंह जी यह देश के हित में नहीं होगा और आप चाहें या न चाहें देश टूट जायगा...

(Interruptions)

श्री कृष्ण चन्द्र धन्त : उपसभापति महोदय, गृह मंत्री जी ने यह कहा कि सरकार के दरवाजे बातचीत के लिए खुले हैं, विद्यार्थी भी कहते हैं कि उनके दरवाजे बातचीत के लिए खुले हैं दोनों तरफ दरवाजे खुले रहेंगे लेकिन मेल नहीं होगा ? इसलिए मैं जानना चाहता हूँ कि क्या गृह मंत्री जी बतायेंगे कि वह कोई पहल करेंगे इस मामले में, कोई नया कदम उठायेंगे, कोई कोशिश करेंगे जिससे कि बातचीत हो, केन्द्रीय मुद्दा तो यह है।

श्री उपसभापति : ठीक है, अब हो गया जवाब... (Interruptions) वह तो कह दिया।

डा० भाई महावीर : गोली चलाना, लाठी चलाना रोक दीजिए... (Interruption)

श्री उपसभापति : क्या इनीशियेटिव आपने लिया है ब्रताकर समाप्त कर दीजिए।

DR. BHAI MAHAVIR: Under what law are they firing on unorganised peaceful satyagrahis squatting on the road? What is that law which permits them to do so? What is the purpose?

श्री उपसभापति : बैठने दीजिए लोग चाहते हैं। आप इनीशियेटिव क्यों लेंगे ?

श्री शिव चन्द्र झा : गोली क्यों चलायी गयी, लाठी क्यों चलायी गयी...

(Interruptions)

श्री उपसभापति : झा जी बैठिये। ला एण्ड आर्डर स्टेट सब्जेक्ट है वे देख रहे हैं (Interruptions). अब हो गया जवाब।

जानी जैल सिंह : हो ही गया।

श्री नागेश्वर प्रसाद शाही : आप इस तरह से मत कहिए, अपने मुंह से मत कहिए।

श्री उपसभापति : मैं उनसे कह रहा हूँ जल्दी समाप्त करें।

श्री नागेश्वर प्रसाद शाही : ला एण्ड आर्डर स्टेट सब्जेक्ट है... (Interruptions) भारत सरकार की सेना वहाँ गोली चला रही है। It should stop. Repression should stop.

श्री उपसभापति : Just reply to only one part, Mr. Minister. क्या इनीशियेटिव आप ले रहे हैं, बाकी सब छोड़ दीजिए।

जानी जैल सिंह : ठीक है। आपकी बात बिल्कुल ठीक है। लेकिन यह कालिंग अटेंशन का तरीका नहीं है कि एक डिबेट बना दी जाये। कालिंग

[**ज्ञानी जैल सिंह :**]

अटेंशन में क्वेश्चन आ गये, तसल्ली हो गयी तो भी अच्छा, नहीं हुई तो भी, मगर वह खत्म करना चाहिए। मैं एक बात कहना चाहता हूँ एक आनरेबल मेम्बर ने कहा कि सी० आर० पी० एफ० वहां बुलायी गयी है। सी० आर० पी० एफ० हो या आर्मी हो, जब कोई स्टेट मांगती है तो वह उनके अण्डर में काम करती है। सेंट्रल गवर्नमेंट डाइरेक्ट कोई आर्डर नहीं देती और यह बात बिल्कुल दुरुस्त है कि ला एण्ड आर्डर जो है वह स्टेट सब्जेक्ट है सेंटर का सब्जेक्ट नहीं है। सेंटर का सब्जेक्ट फारेनर का इश्यू है, फारेनर्स के इश्यू पर स्टेट की जिम्मेदारी नहीं है उस इश्यू को सुलझाने का...

(Interruptions)

श्री नमोश्वर प्रसाद शाही :
आप सेना से गोली चलावायेंगे।
Stop firing by Army. Or you resign from the post. You have failed as a Home Minister. You resign immediately. You want to break the country.

ज्ञानी जैल सिंह : दंगे भड़कायेंगे, आग लगाना चाहेंगे, बम फेंकना चाहेंगे, लोगों को मारना चाहेंगे--एक मेम्बर ने कहा कि कांग्रेस 'आई' के दो मेम्बरों से बम मिले हैं। उन दो मेम्बरों को मारने के लिये बम चलाया जा रहा था वे अपनी किस्मत से बच गये कांग्रेस 'आई' के मेम्बर ... (Interruptions)

SHRI NAGESHWAR PRASAD SHAHI:
Mr. Deputy Chairman, you direct the Home Minister to stop the use of Army. He is going to break the country.

ज्ञानी जैल सिंह : ऐसे हालात पैदा किये जायें उसके बाद फिर क्या कहेंगे यही कहेंगे कि त्रिपुरा में फौज क्यों नहीं भेजी। इसलिए हम आसाम में

ऐसे हालात नहीं पैदा होने देना चाहते हैं। हम बिल्कुल सब से, संतोष से न्यायपूर्ण काम करेंगे। मगर किसी मिस क्रीयेंट एलीमेंट को नहीं बोलने देंगे।

MR. DEPUTY CHAIRMAN: Now we shall go to Special Mentions. Mr. Sibte Razi. Only three minutes. (Interruptions)

SHRI AJIT KUMAR SHARMA: Sir, the Home Minister started by saying that he will reply to my last question but,, perhaps, he forgot to reply. On the 18th of December I had a talk and he told me that he will detect from 1961 and he said that he was prepared to take into consideration 1951 NRC or the 1952 electoral rolls. I asked him what was the difficulty in accepting the students' demand for detecting foreigners on the basis of the Constitution and the law. (Interruptions) Try to understand. (Interruptions)

MR. DEPUTY CHAIRMAN: No, Mr. Sharma. (Interruptions) He replied to that part. (Interruptions)

SHRI AJIT KUMAR SHARMA: He started, but he did not reply.

श्री हुसमदेव नारायण यादव (बिहार) :
उनको उत्तर देना चाहिए था
(Interruption)

श्री सैशयत सिन्हा रानी (उत्तर प्रदेश) :
आपके माध्यम से मैं ...
(Interruption)

श्री उपसभापति : स्पेशल मेंशन हो जाने दीजिए।

श्री रामेश्वर सिंह (उत्तर प्रदेश) :
एक मिनट मेरी बात सुन लीजिए।
अभी मंत्री जी ने कहा है कि वहां ला एण्ड आर्डर सिचुएशन खराब है। मैं तो यहां तक कहना चाहता हूँ ...
(Interruption)

श्री उपसभापति : वह हो गया ..
(*Interruption*)

★ श्री रामेश्वर सिंह : मैं तो कहना चाहता हूँ कि गांधी वादी जो आंदोलन चल रहा था (*Interruptions*).

एक माननीय सदस्य : मेरा जवाब दिलवा दीजिए । (*Interruptions*)

श्री पद्मशिव बागाईतकर (महाराष्ट्र) : एक चीज छूट गई है, सैन्सरशिप के बारे में कुछ नहीं कहा है। सैन्सरशिप के बारे में सब लोगों ने सवाल उठाया है। उन्होंने उत्तर नहीं दिया है ...
(*Interruptions*)

श्री उपसभापति : आप उनसे अलग से मिल कर के बात कर लीजिए ।

**REFERENCE TO THE REPORTED
LATHI CHARGE ON CONGRESS (I)
DEMONSTRATORS IN CALCUTTA
ON THE 22ND DECEMBER, 1980.**

श्री संयुक्त सिन्हा रज्जु (उत्तरप्रदेश) : आपके माध्यम से मैं केन्द्रीय सरकार का ध्यान उन खबरों की तरफ दिलाना चाहूंगा जो कलकत्ता से हमारे पास आ रही है। मेरा इशारा लेफ्ट फ्रंट की जाइंट सरकार की ओर से 22 दिसम्बर, को निहत्थे, शांतिप्रिय प्रदर्शन और सत्याग्रह करने वाले कांग्रेस (आई) के वालांटियर्स के ऊपर एक ऐसा लाठी चार्ज हुआ जिसके अंदर न जाने कितने हाथ टूटे न जाने कितने सिर टूटे न जाने कितने लोगों को चोटें आईं और वह सहारा उन्होंने लिया था गांधी वादी तरीके का और वहां की सरकार उन गांधी वादी परम्पराओं को खत्म करने का प्रयास कर रही है। मैं उसकी ओर इशारा दिलाना चाहूंगा। उन लोगों को जो

उनके राजनैतिक मुद्दों में विश्वास नहीं रखते हैं; लाठी और पुलिस के जोर से दबा देना चाहते हैं। मैं कह देना चाहता हूँ
(*Interruption*)

श्री उपसभापति : आपने कह दिया।
Yes, Shri Ashwani Kumar.

SHRI SYED SIBTE RAZI: Sir, you have given me three minutes and I will take three minutes."

"पश्चिमी बंगाल में कानून व्यवस्था की बिगड़ती स्थिति, वामपंथी मोर्चे के शासनकाल में कांग्रेस कार्यकर्ताओं की हत्या, मूल्य वृद्धि और राज्य में बड़ी संख्या में लोगों को अंधा बनाए जाने के प्रतिवाद में तथा वामपंथी मोर्चे की सरकार ..."
(*Interruption*)

श्री उपसभापति : समाप्त करिए।
वह हो गया ...
(*Interruption*)

श्री संयुक्त सिन्हा रज्जु : को बर्खास्त करने की मांग के समर्थन में आज कांग्रेस (इ) ने कलकत्ता में सचिवालय के घेराव का जो कार्यक्रम बनाया था, वह पुलिस द्वारा व्यापक पैमाने पर लाठी चार्ज व अश्रु गैस के प्रयोग ने अनेक लोगों के घायल होने तथा बड़ी संख्या में ...
(*Interruption*)

श्री उपसभापति : उसी बात को दोहरा रहे हैं आप ...
(*Interruption*)

श्री संयुक्त सिन्हा रज्जु : कांग्रेस कार्यकर्ताओं की गिरफ्तारी के साथ समाप्त हुआ ...
(*Interruption*)

श्री उपसभापति : समाप्त करिए,
वह सब हो गया ...
(*Interruption*)